

(c) whether there is any proposal that Garden Reach Workshop Ltd., should manufacture only regular defence items; and

(d) if so, the details of the proposal?

THE MINISTER OF DEFENCE (SHRI P. V. NARSIMHA RAO): (a) Yes, Sir.

(b) Non-defence items have been taken up for manufacture to ensure better capacity utilization.

(c) and (d): No, Sir. However, proposals to rationalise the product mix in order to improve the financial performance of the Company are under consideration.

Inspection of Companies for Misuse of Imported Raw Material

4056. SHRI LAKSHMAN MALLICK: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the number of inspections carried out to prevent the misuse of canalised imported raw materials during the years 1982-83 and 1983-84;

(b) the names of the companies inspected and the nature of irregularities that have come to light;

(c) whether instances of large scale procurement and import of bulk drugs and imported bulk drugs of some foreign companies and others have been brought to his notice; and

(d) if so, the action taken in this regard?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL): (a) No inspections in this respect were carried out.

(b) Does not arise.

(c) The import and procurement of drugs is regulated under the Import and Export Policy in force from time to time. No instances of the nature referred to has come to the notice of the Ministry.

(d) Does not arise.

Release of Additional Levy Cement to State Government

4057. SHRI LAKSHMAN MALLICK: Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state:

(a) whether there is any proposal by Union Government for the release of additional levy cement to some State Government besides their normal allotment for their important projects; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN): (a) No, Sir.

(b) Does not arise.

Development of Telecommunications Facilities in Koraput District of Orissa

4058. SHRI GIRIDHAR GOMANGO: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the programme prepared and approved during the Sixth Plan for the development of telecommunications in Koraput District of Orissa by Orissa Circle and executed;

(b) the name of the places provided telephone facilities, opened new exchanges and the blocks and subdivisions connected with District and other sub-Divisional headquarters so far;

(c) whether all the Sixth Five Year Plan programmes have been completed ;

(d) if not, the reasons thereof ; and

(e) the details of the Seventh Plan programmes prepared and submitted to his Ministry for tribal area, particularly Koraput District ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) The information is given in Statement I.

(b) The information is given in Statement II.

(c) No Sir, a few of the programmes could not be completed.

(d) The information is given in Statement III.

(e) The information is given in Statement III.

Statement I

The Programmes Proposed and Executed during Sixth Plan in Koraput District

Proposed :

1. Commission 2 new MAX-II 25 lines.
2. Expand exchange capacity by 1080 lines.
3. Open 53 long distance public telephone/COs.
4. One telex exchange.
5. One manual trunk board.
6. Commission 6 open wire carrier systems.

7. Atomatise Koraput exchange by 400 lines MAX-II (electronic).

Executed :

1. Commissioned 9 new MAX-III (25 lines).
2. Expanded exchange capacity by 575 lines.
3. Opened 37 LDPTs/COs.
4. Telex exchange—nil.
5. Three manual trunk boards.
6. Five Open Wire carrier systems.

Statement II

1. Ambadola
2. Boipariguda
3. Borigungma
4. Bissam Cuttak
5. Balimela
6. Chitra Konda
7. Damanjodi
8. Damanjodi Township
9. Panchapatimail (Damanjodi III) Tap).

II. The Names of Places Provided Telephone Facilities i.e. LDPTs/COs During 6th Plan.

1. Atigaon
2. Ambadola
3. B. Singhpur
4. Balimela
5. Baligaon
6. Bikrampur
7. Bhejahandi
8. Chandrapur

9. Charamula Kusumi
10. Chitrukonda
11. Chandili
12. Dangasurda
13. Digisalpa
14. Dombasora
15. Dumuriput
16. Gira
17. Jaltar
18. Jhaliguda
19. Kumuli
20. Kamta
21. Kunduli
22. Kalyan Singhpur
23. Kujendri
24. Kalimela
25. Kango
26. Limapadar
27. Maidalpur
28. Nuakote
29. Patraput
30. Putasing
31. Ramgiri
32. Rajoda
33. Sunkli
34. Sikapalli
35. Sikarpai
36. Timbarla
37. Ukumba

LDPTs Opened at Ambadola, Baltmela, Chitrukonda Subsequently converted to MAX-III

During 6th Plan

- III. 1. Kalimela Block Headquarter connected to its subdivisional headquarter at Malkangiri.
2. Kalyan singpur block headquarter connected to its sub-divisional headquarter at Rayagada.
3. Chandrapur block headquarter connected to its sub-divisional headquarter at Gunupur.

Statement III

Details of Programmes not Completed During 6th Plan Reasons Thereof

1. LDPTs/COs could not be provided due to hilly terrain, power paralaliam and shortage of stores.
2. Koraput exchange could not be automatised due to non-availability of equipment and building.
3. Telex exchange could not be commissioned for want of requisite demand.

Details of 7th Plan Proposals for Tribal Area in Koraput District

1. Opening of 13 MAX-III new exchanges.
2. Increase in exchange capacity by 1800 lines.
3. Opening of 185 LDPTs/COs.
4. Opening of one new telex exchange.

5. Introduction of point-to-point STD on three routes.

(b) Does not arise.

6. 100 Kms UHF routes to be added.

(c) to (e) : Proposal for new Telegraph Sub-Division at Rayagada will be taken up when justified as per existing standards.

7. Seven manual exchange to be automatised.

Functioning of Legal Aid Committee in Supreme Court and High Courts

8. Introduction of integrated digital network plan in Koraput secondary area.

4060. SHRI ANANTA PRASAD SETHI : Will the Minister of LAW AND JUSTICE be pleased to state :

The above proposals will be taken up subject to availability of stores, resources and financial viability of projects.

(a) whether Legal Aid Committees have been functioning in the Supreme Court and in the various High Courts for giving legal aid to the poor ;

Opening of New Telephone Sub-Division at Rayagada in Orissa

(b) if so, the procedure adopted in this regard ; and

4059. SHRI GIRIDHAR GOMANGO : Will the Minister of COMMUNICATIONS be pleased to state :

(c) the details regarding the financial assistance being provided to the Supreme Court as well as High Courts?

(a) whether there was a move to delink the Gunupur area from Berhampur Sub-Division Telephone and to merge it with Jeypore Sub-Division ;

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ) :
(a) Yes, Sir.

(b) if so, the progress made in this direction ;

(c) whether the new Telephone sub-division at Rayagada is going to be opened bifurcating the existing Jeypore Sub-Division ;

(d) if so, when this proposed new sub-division is going to be opened ; and

(b) The procedure adopted by the Legal Aid Committee functioning in the Supreme Court is governed by the Office Memorandum dated 10.7.1981 issued by Government, a copy of which is placed on the Table of the House. [Placed in Library. See No. LT—1091/85]. As the State Governments are concerned with the Legal Aid Programmes in their respective States, Government has no information regarding the details of the procedure adopted by the Legal Aid Committee functioning in the various High Courts.

(e) if not, the reasons thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) No, Sir.

(c) Government have provided financial assistance to the Legal Aid Committee functioning in the Supreme Court as under :